

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./61/00323/2021

This the 25th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Amit Raina (Age-31 years) S/o Chaman Lal, R/o H.No. 10 JDA Colony, Bahufort, Jammu..

.....Applicant
(Advocate: Ms Sushma Sharma)

Versus

1. U.T. of Jammu and Kashmir, J&K Service Selection Board, Through its Secretary.
2. Secretary, Service Selection Board, Hema Complex, Sector-3, Channi Himmat, Jammu.
3. Chairman J&K Service Selection Board, Hema Complex, Sector-3, Channi Himmat, Jammu.

.....Respondents
(Advocate:- Mr. Amit Gupta, A.A.G.)

ORDER
[ORAL]

Hon'ble Mr. Anand Mathur, Member (A):

Heard both sides.

Learned counsel for the applicant submits that the applicant has filed the instant OA seeking directions to the respondents to recommend the case of the applicant for appointment for the post of Driver as the applicant was selected for the post of Driver in Health and

Medical Education Department (GMC Kathua) Division Cadre Jammu as per the selection list issued by the respondents.

2. The case of the applicant is that a select list was issued for the post of Driver on 06.05.2020 (Annex. A/6) pursuant to the advertisement dated 01.02.2019 (Annex. A/1) for GMC Kathua. Perusal of the select list shows that the applicant's recommendation for the post of Driver was withheld for requisite qualification. It has been submitted by learned counsel for the applicant that till date his client has not received any sort of reply/decision from the respondents either rejecting or accepting his qualification and neither respondents have informed the applicant about the same though eight months have been elapsed since then.

3. Accordingly, looking to the facts and circumstances of the case, a direction is given to the respondents to take a decision as to whether the qualification of the applicant is sufficient to entitle him to be considered further for the post of Driver or not. Respondents shall carry out this onerous exercise within a period of one week from the date of receipt of a certified copy of this order by passing a reasoned speaking order under intimation to the applicant.

4. In terms of above direction, OA is disposed of. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

5. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)